

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between the Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Krishna Wind Farms Developers Pvt. Ltd. (KWFDPL)

Respondent : Solar Energy Corporation of India Ltd. (SECI)

Parties present : Shri Puneet Singh Bindra, Advocate, KWFDPL
Shri Matrugupta Mishra, Advocate, KWFDPL
Shri Nishant Kumar, Advocate, KWFDPL
Shri Ambuj Dixit, Advocate, KWFDPL
Shri M.G. Ramachandran, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Shubham Arya, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner sought permission to file the Interlocutory Application (IA) for amendment of prayers of the petition due to certain subsequent developments.

2. Learned counsel for SECI submitted that it has already filed its reply to the petition and requested for time to file reply to the IA to be filed by the Petitioner.
3. After hearing learned counsels for the Petitioner and SECI, the Commission permitted the Petitioner to file IA for amendment of prayers of the petition.
4. The petition and IA shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**